

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 211/MP/2017

Coram:

Shri P.K.Pujari, Chairperson

Shri A.K.Singhal, Member

Shri A.S.Bakshi, Member

Dr. M.K.Iyer, Member

Date of Order: 5th of June, 2018

In the matter of

Petition under Section 79 of the Electricity Act, 2003 for revision of tariff on account of increase in capital cost relating to the provisions of the Power Purchase Agreement dated 14.10.2016.

And

In the matter of

Solar Power Developers Association
3rd Floor, Press Trust of India Building,
4 Sansad Marg, New Delhi-110 001

ACME Hisar Solar Power Private Limited
Plot No. 152, Sector-44,
Gurugram-122 002

Avaada Power Private Limited
C-11, Sector- 65, Noida-201 306
Uttar Pradesh

..... **Petitioners**

Vs

Solar Energy Corporation of India Limited
1st Floor, A-Wing, D-3,
District Centre, Saket, New Delhi-110 017

....**Respondent**

Parties Present

Shri Anurag Sharma, Advocate for the Petitioners

Shri M.G.Ramachandran, Advocate, SECI

Shri S. Vallinayagam, Advocate, AP DISCOM

ORDER

The Petitioners, Solar Power Developers Association, ACME Hisar Solar Power Private Limited and Avaada Power Private Limited have jointly filed the present petition for seeking declaration that the imposition of the Central Goods and Services Tax, 2017 and Notification No. 50/2017-Customs dated 30.6.2017 issued by Government of India, Custom Department are change in law events under Article 12 of the PPA.

2. Learned counsel for the Petitioners during the hearing sought permission to withdraw the petition with liberty to approach the Commission, if necessary in future in accordance with law. Learned counsels for SECI and AP DISCOMS did not object the same.

3. The prayer of the Petitioner is allowed. Accordingly, Petition No. 211/MP/2017 is disposed of as withdrawn.

Sd/-
(Dr. M.K.Iyer)
Member

sd/-
(A.S. Bakshi)
Member

sd/-
(A. K. Singhal)
Member

sd/-
(P.K.Pujari)
Chairperson